

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A No.152/94

Friday this the 21st day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. M.J.Antony,
Assistant Store Keeper,
Naval Store Depot, Kochi-4.
 2. P.K.Kumaran,
Assistant Store Keeper,
Naval Store Depot, Kochi-4.
 3. P.N.Gireendra Babu,
Assistant Store Keeper,
Naval Store Depot, Kochi-4.
 4. K.T.Sreekumar,
Assistant Store Keeper,
Naval Store Depot, Kochi-4.
 5. P.A Cleetus,
Assistant Store Keeper,
Naval Store Depot, Kochi-4.
- ... Applicants

By Advocate Mr.T.A.Rajan

vs.

1. Union of India represented by Secretary,
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-chief,
Headquarters, Southern Naval Command,
Kochi-4.
3. Chief Staff Officer(Personnel & Administration),
Headquarters, Southern Naval Command, Kochi-4.

... Respondents

By Advocate Mr.Ajit Narayanan rep. ACGSC

ORDER


CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.A.434/89 and O.A.609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether

there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As.434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority within four months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the O.A. will stand dismissed. We alert respondents to adhere to the time schedule.
3. Application is allowed with the aforesaid directions. No costs.

Dated the 21st January, 1994.


P.V.VENKATĀKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/21.1.